

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00287/2021

Dated Tuesday the 23rd day of March Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

M.Arumugam,
Mate (Pipe/Fitter),
Office of AGE B/R (Maint),
Under GE (AF) Thanjavur,
Air Force Station, Pudukottai Road,
Thanjavur 613005.Applicant

By Advocate M/s. N. Fidelia

Vs

1.Union of India, rep by,
The Directorate General of Personnel/CSCC,
Engineer-in-Chief's Branch,
Integrated HQ of MoD (Army),
Kashmir House, Rajaji Marg,
New Delhi 110011.

2.The Chief Engineer,
Head Quarters,
Southern Command,
Pune 411001.

3.Commander Works Engineer,
Wellington Barracks Post,
Nilgiris 643231.

4.The Chief Engineer,
Military Engineer Services (HQ),
Chennai Zone,
Island Grounds, Chennai 600009.

5.The Garrison Engineer,
Air Force Station,
Pudukkottai Road,
Thanjavur 613005.

6.The Assistant Garrison Engineer, B/R,
Air Force Station,
Thanjavur 613005.

....Respondents

By Advocate Mr. M. Kishore Kumar, SPC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondents to grant the II ACP/MACP w.e.f. 01.09.2006 with grade pay of Rs. 2400/- and III MACP financial benefits w.e.f. 01.09.2012 with grade pay of Rs. 2800/- respectively and consequently refix the pay and benefits of the applicant accordingly by fixing a time limit and pass such further or other orders as this Hon'ble Court may deem fit and proper and render justice."

2. Heard Ms. N. Fidelia, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents on advance notice.
3. Counsel for the applicant submits that the applicant has filed several representations but the respondents have not considered any of the representations. She submits that the respondents may be directed to consider her representations in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

23.03.2021

SKSI